THE VICE-CHAIRMAN (DR. SHRIMATI) NAJMA HEPTULLA): There is a message from the Lok Sabha. But the Secretary-General is not here. So, we shall take up the next item, that is, the Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1982.

THE SALARY, ALLOWANCES AND PENSION OF MEMBERS OF PARUAMENT (AMENDMENT) BILL, 1982

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): M'adam. I beg to move:

> "That the Bill further to amend the Salary, Allowances and Pension of Members of Parliament Act, 1954, as passed by the Lok Sabha, be taken into consideration."

Madam, according to Section 8A of the Salary, Allowances and pension of Members of Parliament Act, 1954 a person who has served for a minimum period of 5 years as a Member of Parliament is -eligible to the grant of pension. In 1981, the Act was amended to provide pension even to person whose qualifying period for a period of five years fell short of not more than 60 days.

Sub-section (3) of Section *&A* of fne Act puts a restriction on the grant of maximum amount of pension to a Member of Parliament if he is also entitled to any other pension from the Central Government or any State Government, etc Where the amount of pension to which he is entitled under such law or otherwise is equal to or in excess of that to which he is otherwise entitled, suc'h person is not entitled to any other pension.

If the 'amount of pension is less than that to which he is entitled as ex-MP, he is entitled to pension under that sub-section only of an amount which falls short of the amount of pension to which he is otherwise entitled.

The Swatantrata Sainik Samman Pension Scheme provides for the grant of pension to freedom fighters in recognition of their service and sacrifice for the cause of the country's freedom. Most of the Members and ex-Members are qualified to receive this Samman pension. However, in view of the restriction placed in subsection (3) of section 8A of the Act, many of t'ne ex-MPs are deprived of this benefit. A demand has been made on the floor of the House as well as outside that the ex-MPs should be granted both these pensions, that is, as ex-Members of Parliament and as freedom fighters. In order to remove this difficulty, the proposal was examined as to whether the change in nomenclature of fee Swatantrata Sainik Samman Pension Scheme'could help them to draw both the pensions. The Law Minist y opined that any change in the nomenclature in the Swatantrata Sainik Samman Pension, would not change its nature and it would continue to be a pension. It was suggested by the Law Ministry to consider the feasibility of amending the Act. Hence this Bill.

Although the exact number of beneficiaries is not known. It is hoped that about 200 to 250 ex-MPs who are freedom fighters are likely to be benefited by this amending Bill. It is estimated that this provision would involve an expenditure of Rs. 7.50 lakhs per annum.

The Government feel that the pension payable to ex-MPs who are freedom fighters under Swatantrata Sainik Samman Pension Scheme, is really for the purpose of honouring those who participated in the freedom struggle.

I feel and hope that the provisions of this Bill would receive unanimous support from all sections of the House. With these few words, I commend the Bill for consideration of the House.

The question was proposed.

THE VICE-CHAIRMAN (DR. SHRIMATI) NAIMA HEPTULLA): Mr. Shahedullah.

SHRI MANUBHAI PATEL (Gujarat): Madam, I have to attend some committee*

[Shri Manubhai Patel]

I want to speak first. He has kindly permitted me. My name is second.

THE VICE-CHAIRMAN DR. (SIIRI-MATI) NAJMA HEPTULLA): Okay.

SHRI MANUBHAI PATEL: Madam, I rise to welcome this sensible amendment which aims at correcting an anomaly which was existing in the present section of the Act. It is a very limited amendment. It does not apply to all the Members—750 Members, It applies only to those Who are freedom fighters. Some of them may be very old also. Some of them might have retired from both the Houses. Therefore, their number will perhaps he very small in the years to com*. But I do not understand the attitude of the Government in bringing these piecemeal amendments, Formerly, one amendment was brought in order to amend this section to provide pension to a person whose qualifying period for a period of five years fell short of *ool saotc ibaa* 60 days. In the Fourth Lok Sabha, Members were elected in 1967 and it was dissolved in 1970 for no fault of the Members. Those Members of the Fourth Lok Sabha had remained. Now, that has already been done. The difficulty is about the Ministers also. I understand that the Ministers draw a dearness allowance on tours which is even less than that of the Members of Parliament and they have the w*hole staff with them. As a result, they have to suffer. Really speaking, this thing should have also been included. There are so many other thiugs. For example, take the amenities for Members. Members are allowed intermediary air journey. Now, each Member would like to go when there is session. He would like to go in the morning and return in the evening. Really speaking, the intermediary journey should have been allowed even if there is no session. They cannot tour the country after the session during the inter session. This is also an anomaly.

As regards the first class passes, the Spouse is allowed only once from the constituency to Delhi. She or he can come at the beginning of the session and go at the end. Here, the Mebmers have to remain in Delhi and their wives can come only once. Even though the Members "lave a first class pass, they are allowed only once in the beginning. It is also arr anomaly. I urge upon the Minister to kindly bring forward a comprehensive Bill instead of bringing this piecemeal bill. Papers give the heading "Members Salaries and Allowancese Bill." When it comes in tiie newspapers, people think that the Members are trying to increase their salaries and allowances, etc. Instead of coming forward with this type of Bills every now and then, and Create an impression in the minds of the people that the Members of Parliament are doing something for themselves, I think it would be better if you make a proper study and bring forward a comprehensive Bill once and for all in which all the difficulties of the Members of Parliament and the Ministers and everything else should be included. This piecemeal legislation should be avoided. Madam with these words I support the Bill.

SHRI P. N. SUK.UL (Uttar Pradesh): Madam, Vice-Chairman, it is another very simple and innocuous piece of legislation brought forward by our Government. It is only less than half-a-page Bill and perhaps there cannot be any objection to what has been proposed therein. It is really our duty to honour our freedom fighters who fought for the independence of the country. We have allowed the Swatantra, Sainik Samman Pension. It was really an anomaly that such persons are not allowed to draw their pension as well as the pension due to them as ex-Members of Parliament. So, there is nothing objectionable in this Bill. It is a very welcome step and I whole-heartedly support this piece of legislation. However, 1 would like to add here that in addition to these freedom lighters who draw political pension or Swatantrata Sainik Samman Pension, there ate also a few such ex-Member of Parliament who were Government servants, servants either of the Central Government or of the State Government or of any other local body and they also drew pension. They too cannot draw both the pensions. Our Mr. Banerjee who has now retired, was a Government servant and by virtue of his having been a Government servant for 35 years or more, he got pension. Such cases are only handful. I think in any particular term, not more than two or three such M.Ps. are there

in this House or the other House who have been Government servants. There are about one crore Government servants in this country. I think, if we take the employees of local bodies and others, the number comes to two crores. Out of these two crores, only two or three persons, in any case not more than five, have been there in one particular term in this House or the other House. But these poor fellows are not allowed to draw both their pensions. So, I would request the hon. Minister and the Government to consider this aspect fully in depth and also t_0 allow the penrsion admisisble to ex-MPs along with their pension which they have earned by serving a particular Government or a Corporation for 30 years or 35 years. Madam, I am one of them. I am also a pensioner of my State Government. But, I think, when I retire, I will not be able to get both these pensions...

AN HON. MEMBER: Why?

SHRI P. N. SUKUL:... because of the law as it stands today. Two pensions cannot be drawn. And any pension that is in excess of this pension admissible to an ex-MP cannot be drawn under Section 8A(3). Only the difference they can draw, if that pension is less than this. So, 1 think, our Government must not come in our way in getting both these pensions. I would request the hon. Minister to consider this aspect of the situation as well. On the other side, there are one or two Central Government employees. I find Mr. Sukomal Sen and Mr. Dipen Ghosh. On this side, perhaps, I am alone. We three persons are there. So, we must not be deprived of that pension which we have earned by serving our Governments for 30 years or 35 years.

Madam, now I take this opportunity to point out that it is' generally said that the MPs are very rich and they are getting a lot. Madam, in the *Daily Bombay* of 20th November, 1981, no less a person than Mr, Kuldip Nayar himself wrote this and I quote:

> "The other thing that keeps many MPs occupied is how to make money. After having spent Rs. 5 to Rs. 8 lakhs in winning at the polls, they are keen to make up what they or someone on their behalf spent and to collect as much for the next election. On an average it comes to nearly Rs. 2 lakhs a year, that is Rs. 300 a day."

It is completely false. Which MP sitting here earns Rs. 2 lakhs? Do you think we earn Rs. 2 lakhs a year?

SOME HON. MEMBERS: No.

SHRI P. N. SUKUL: Even in this Parliament there are professors, practising adovocate$_s$ who earn, I think, tonnes of money by their practice in the Supreme Court, etc. There are professors, Vice-Chancel lors, doctors, journalists, et^. Our Khushvvant Singh is there. By serving here, they can draw those amounts all right. I$_s$ it not? But if they retire as MPs, what will happen? That is why I am saying that it is completely false to say that we are getting Rs. 2 lakhs. And it is caiu that the MPs have to collect Rs 5 to Rs. 8 lakh$_s$ in winning at the polls. Thai is not the case so far as Rajya Sabha Members are concerned...

AN HON. MEMBER; Or for that matter, even Lok Sabha.

SHRI P. N. SUKUL: Or even Lok Sabha. We are now jn the Rajya Sabha. We are considering this Bill in Rajya Sabha. Do we have to spend Rs. two lakhs or Rs. 3 lakh$_s$ or Rs. 5 lakhs as alleged in [his article?

SHRI DINESH GOSWAMI (Assam): I am prepared to give up Rs. 1,40,000. Let me be given Rs. 60,000 a year.

SHRI P. N. SUKUL: That is why I quoted Mr. Kuldip Nayar. Madam, 't is a very paradoxical situation that in my own State of Uttar Pradesh—I come from U:tar Pradesh—a legislator is supposed to get many more facilities and amenties than I get here as an M.P. In Uttar Pradesh, the salary is the same, as ours of a legislator; the constituency allowance is Rs. 1,000 as in our case, we get Rs. 1000 allowance. The only difference is in the D.A., the Daily Allowance. The daily allowance there is Rs. 40 per day whereas the daily allowance of we people is Rs. 51 per day, a difference of Rs. 11/-. But, then, he gets a free furnished residence.

[Shri P. N. Sukul]

He does not have to pay for his electricity bills. He does not have to pay for the water charges.

AN HON. MEMBER: Who?

SHRI P. N, SUKUL: A legislator in my State. And, I do not think I am supposed to get these things free. His bus travel is free, his rail travel and air travel *h* free. In buses he can take his spouse anywhere. In rail travel also he gets coupons. We do not get coupons. We have our passes. He gets coupons to cover as many as four thousand kilometres outside his State in a particular year. Now, with these coupons he can take his whole family anywhere he likes. We cannot. Now, a legislator gets all those things, all those amenities as I said, free residence, free electricity, free water, free transport, and not only these. I quite remember that there in my State if one legislator does not occupy a Government house, he gets R?. 150 or so in lieu thereof, while «ve have to pay here and we have to look after two establishments, one at our own place, and the other here. *(Tlme Bell rings).*

Now, as I was saying in the beginning, iheie are so many people, who are moneyed people, who earn a lot as advocates or profe sionals, but what happens to persons like us, who do not have anything ro fall back upon? I have to meet my expenses only from what I get from Parliament. Here in Delhi if I have to visit four places, four Ministers or four friends or four MPs. at least Rs. 50 I am required to spend. Now, from where am I going io get Rs. 50 which I have to spend on my conveyance? I cannot. That is why, Madam it will be in the fitness of things if this law ig revised further and our daily allowance as recommended by the Joint Select Committee of both Houses is accepted. I understand that they have recommended ihat a daily allowance of Rs. 101 per day should be paid to M.Ps. But this has not been accepted so far. They have also suggested, unanimously, all party members, that an all-India Spouse Pass must be provided to M.Ps. That has not been implemented yet. Although our Railway Minister during the Budget Session had promised that the Government was going to provide first class spouse pass to all M.Ps. ...

THE VICE-CHAIRMAN (DR. (SHRI-MATI) NAJMA HEPTULLA): The Railway Minister, Shri P. C. Se'hi, is sitting here.

SHRI P. N. SUKUL: At least two sessions have passed since then but no announcement has yet been made in that respect. That is why, Madam, we poor M.Ps, of India do get much less than our counterparts not only in America and the European countries but also in countries around us, like Malaysia or Ceylou or Burma. We get much less than even they and still our journalists and friends outside think that our M.Ps. are making a lot of money as Mr. Kuldip Nayyar has said, which I quoted just now. He said we earned Rs. 2 lakhs a year.

So, Madam, through you, I will quote the case of another State, namely, Punjab. There, a legislator is entitled to a house building loan of rupees one lakh. He is also entitled to a car advance of Rs. 40,000. Just imagine how many perks they enjoy and what do we get here? They also have the facility of getting a plot allotted to them at a reserve price. We do not have the facility. So, Madam, we are poorer than the legislators in so many States. And that is why I take this opportunity .o request the Government to come to our rescue. I say so because if I have to main tain my establishment here also and you do not pay me, what am I supposed to do? That is a big question. That is why 1 earnestly hope that our Government will come to the rescue of the Members of Parliament and that it will also come up with a proposal not only to allow both the pensions as Government servants and as ex-MPs, but will also grant us increased D.A. and other facilities. If you canno: pay us, you simply make our residence free, water free, electricity free, as is the cast in States for legislators.

With these words, Madam, I support this Bill.

SHRI SYED SHAHEDULLAH (West Bengal): Madam, Vice-Chairman..

उपसभाध्यक्ष [डा. (श्रीमती) नाजमा हेपतुल्ला] थोड़ा टाइम है और बोलने वाले ज्यादा हैं । मैं सब के लिए कह रही हूं आपके लिए ही नहीं कह रही हूं । टाइम बहुत कम अलाट हुआ है । बिल ऐसा है जिस पर हर एम.पी. का दिल कहने को है । अगर आप छोटी-छोटी बात कहेंगे तो सब को मौका मिल जाएगा।

श्री सैयद शाहेदुल्ला: मैं तो पहले ही कम बोलने वाला हूं ।

श्री मनु भाई पटेल: इसे सरकार स्वीकार कर ले । इस पर सब की कामन राय है ।

उपसभाध्यक्ष [डा. (श्रीमती) नाजमा हेपतुल्ला]: आप बोलिए ।

SHRI SYED SHAHEDULLAH: I cannot help it if hon. Members in this House find that my voice has become a little discordant. It will be delicate and embarrassing if something is $_s$aid for *(m* freedom fighters. But, what am I to do if I am convinced$_p$ and firmly convinced, that there i_s something unfair in the proposal made in the Bill? It may be due to inflation and other circumstances that som; of those who are taking pension may havi the feeling that it i_s not sufficient to meet their needs. But, at the same time, we know that there are many others who have not applied for this pension at all. Madam, for instance, speaking of my State, particularly talking about CPI(M) and other Members of the Left Front I can say that at least in CPI(M) I do not know anyone who has applied for this. As yea know, many of these known as terrorists and those from the District Congress Committees after Independence, many of the old political workers, have come to this party. Anyway, I am not talking of this. Why are they not taking it? Because they think it will be some amount of devaluing the services they have rendered, they do not take it. I know of a gentleman who was under certain pecuniary difficulties. I went to hi_s place. I found that he was dependent on his son-in-law. Then he said, "I am feeling awkward and embarrassed because I am dependent on my son-in-law, but my son-in-law says that it will be more depressing and more awkward if I apply for pension after doing service all these years, after going to jail and doing other things." Anyway, I am not going into it. There are many people who are not taking it.

Now I am neither grudging it nor saying that they are doing something dishonourable. They are doing something honourable because this helps to keep their body and joul tog;ther and they have served the country for a long time. But what $pain_s$ me is the distinction between those who were mere freedom fighters and the freedom fighters who have been Members of Parliament. What is this? How does this distinction arise? There are others outside who have devoted their whole life in service of the people not only a_s freedom fighiers but even otherwise who are even now devoting their life in service of the people. They are in the service of the people in the workers' movements, in the psasants' movement, in social welfare work, even in Gandhi Ashrams, and $_s$o on. And there are so many old people. Why should they not get thi_s pension? Why only Members of Parliament should get this pension? Mr. Atu'lya Ghosh is suitable to get two pensions together, to get a lump sum— whether he wants it or whether he has applied for it or not, I am not going h;to that question—but one time his leader, his senior Shri Vijay Kumar Bhattacharjee who is reaching almost 90, and is respected by all, is not found $_s$uitable by -his Bill to get this pension. It seems there is distinction, discrimination, among freedom fighters as such. This i_s what U painful to me.

And, then, looking at the thing jn the other way. talking of pension receivers, why only freedom fighters who are Members of Parliament? What about others? That discrimination is also inherent n it. *(Time Belt rings)* So. I think, this Bill has to be dropped, and I oppose this Bill. My main point is this. The Bill i_s discriminatory against freedom fighters as such and other pension receivers. So I

[Shri Syed Shahedullah]

oppose this Bill. And I hope the Government will withdraw this Bill. Thank you.

श्रीमती रत्न कुमारी (मध्य प्रदेश): उपसभाध्यक्ष महोदया, संसद् सदस्य वेतन भत्ता और पेंशन विधेयक (संशोधन) नियम के अनुसार जो व्यक्ति कम से कम पांच वर्ष तक संसद सदस्य रहा हो वह पेंशन पाने का पात्र है। जिस संसद सदस्य को यह पेंशन मिलती थी वह दूसरी कोई पेंशन सरकार से प्राप्त नहीं कर सकता था।

संसद् में अभी कुछ स्वतंत्रता संग्राम सेनानी वर्तमान हैं और कुछ अपने संसदीय पांच वर्ष पूरे कर चुके हैं। उन्हें संसद सदस्य को दी जाने वाली पेंशन मिलती है। यह अधिनियम इसलिए संसद में आया है कि संसद सदस्यों को मिलने वाली पेंशन जो सदस्य ले रहे हैं और जो स्वतंत्रता संग्राम में जेल यात्रा आदि द्वारा भाग ले चुके हैं उन्हें स्वतंत्रता संग्राम सैनिक को मिलने वाली पेंशन भी प्राप्त हो सके। वे दोनों प्रकार की पेंशन लेने के अधिकारी हो सके।

महोदया, स्वतंत्रता संग्राम जब चल रहा था तब इन्होंने अपना सर्वस्व दांव पर लगा दिया था उस समय इन्हें यह मालूम ही नहीं था कि स्वतंत्रता मिलेगी। नौकरी, पढ़ाई, व्यवसाय और परिवार तथा सम्पति सभी दांव पर इन्होंने लगा दी थी। जेल यात्रा, जेल यातना, लाठी, गोली सभी इन्होंने सहीं। ब्रिटिश सरकार ने बहुत से सेनानियों की सम्पत्ति भी जप्त कर ली थी।

इन्हें जो पेंशन मिलती है वह इनकी इन कुर्बानियों पर है। संयोग से कुछ विधान सभाओं तथा संसद् में बैठे हैं। इन्हें पूरा सम्मान, और पेंशन तथा अधिक से अधिक सुविधा प्रदान की जाए। जब मैम्बर न रहें तो मुफ्त इलाज सुविधा, फ्री रेल यात्रा, बच्चों को सरकारी नौकरियों में प्राथमिकता आदि दी जाए।

दूसरे देशों की तुलना में हमारे यहां संसद् सदस्यों को सुविधाएं बहुत कम हैं। प्रत्येक सदस्य को दो दो जगह अपना घर चलाना पड़ता है। राजनीति भी देखनी पड़ती है। सरकार पहले अपने साधन अवश्य देख लें। अपने साधनों को ध्यान में रखते हुए सरकार को जहां तक हो सके इनकी सहायता करनी चाहिए। यह बिल मेरी राय में बहुत अच्छा है और इसको तुरन्त स्वीकार कर लिया जाय, ऐसी मेरी प्रार्थना है।

उपसभाध्यक्ष [डा. (श्रीमती) नाजमा हेपतुल्ला]: श्री बगाईतकर। केवल चार मिनट का समय लीजियेगा।

श्री सदाशिव बगाईतकर (महाराष्ट्र): इतने समय में कोई आदमी क्या कहेगा ?

उपसभाध्यक्ष [डा. (श्रीमती) नाजमा हेपतुल्ला]: इसके लिए एक ही घंटा नियत है और 18 स्पीकर्स हैं।

श्री सदाशिव बागईतकर : महोदय, यह जो संशोधन विधेयक है इसके बारे में कुछ कहने से पहले मैं मंत्री जी से यह पूछना चाहूंगा कि अभी सुकुल जी ने बताया कि उनके राज्य में एम. एल. एज. को क्या क्या मिल रहा है तो मैं भी अपने राज्य की कहानी बता दूंगा। अन्तुले जी ने यह कृपा की है कि वहां के तो विधायक हैं उनको उन्होंने एक सचिव दे दिया, हर एक का एक सेक्रेटरी है जिनकी तनख्वाह 500 रुपये सरकार देती है। हर तहसील कार्यालय में उनके लिए एक कार्यालय है और उसकी कांस्टिटुएंसी में कार्यालय का जो किराया है वह सरकार देती है और उनके लिए जीप की सुविधा कांस्टिटुएंसी में सरकार के खर्चे से होती है। यह हर जगह चल रहा है, क्या बिहार में, क्या उत्तर प्रदेश में, क्या महाराष्ट्र में। मेरा पहला सवाल आपसे यह है कि हर साल स्पीकर्स, प्रिसाइडिंग आफिसर्स की कान्फ्रेंस होती है। यह क्या बात है कि हर राज्य में इसको लेकर आप कोई यूनिफाइड, यूनिफार्म एक इसका कोड बनाकर इसको लागू करने में आप क्यों सक्षम नहीं हैं, यह मेरी समझ में नहीं आता ? पहले इसको करना में बहुत आवश्यक

समझता हूं स्टेट लेजिस्लेचर के लोग हैं, पार्लियामेन्ट के हों, उनको एक दायरे में रखना चाहिये । कुछ लोगों की दलीलें यह भी आई हैं कि पार्लियामेन्ट में आने के बाद दो-दो मकान रखने पड़ते हैं। तो पार्लियामेन्ट में आना कम्पलसरी है क्या? सुकुल जी आपके लिए क्या कम्पलसरी था कि आप पार्लियामेंट में जाइये । पार्लियामेंट में आने पर दो-दो मकान रखने पड़ते हैं यह दलील मुझको ठीक नहीं लगती। असल में महोदया, बात यह है कि इसको सिर्फ पैसे की दृष्टि से देखना मैं मुनासिब नहीं समझता । मेरी शिकायत सरकार से यह है कि अलाउन्सेज और भत्ता इसके चलकर में हमारे काम में जिन चीजों की मदद मिलनी बहुत जरूरी है उन चीजों की तरफ आप देख नहीं रहीं हैं। कई दिनों से हमारी यह मांग है कि हम लोगों को एक सेक्रेटरी आप दे दीजिए. . **(व्यवधान)**. . यह हमारे और आपके बीच का विषय नहीं है । जो तर्क आपने दिया उसका मैंने खण्डन किया है। हमारे और आपके बीच का विषय नहीं है । सवाल है प्रायरिटीज का। मैं सरकार से यह मांग करना चाहूंगा कि इस तरह की जो वह व्यवस्था कर रहे हैं उसमें सेक्रेटिर्यल हेल्प के लिये, अच्छी रेफरेन्स के लिये, पार्लियामेन्ट की जो रेफरेन्स सर्विस है वह बहुत नाकाफी है और इससे हमको बहुत ज्यादा मदद नहीं मिलती है। जो यहां पर व्यवस्था है उससे हमको सेक्रेटिर्यल हेल्प नहीं मिलती है तो हमारा यह दृष्टिकोण है कि एम. पी. और एम. एल. ए. को अपने काम में एफिसियेंशी लाने के लिए, एफिशियेंटली काम करने के लिये जो कुछ करना चाहिए वह आप नहीं कर रहे हैं । प्रायरिटी दे रहे हैं ट्रैक्टर्स को, गाडियों को, हमें इन चीजों से क्या लेना देना है । हम लोगों को जो काम करना है उसमें ज्यादा सुविधा दीजिए । इसलिये यह जो प्रिसाइडिंग आफिसर्स की जो कान्फ्रेंस होती है जिसमें स्पीकर साहब भी हाजिर रहते हैं, हर स्टेट के स्पीकर और चेयरमैन भी रहते हैं तो वह लोग कोटीफाई करें कि क्या मिलना चाहिए। इस पर आपका कोई कन्ट्रोल है यह मुझे नहीं लगता है। बिहार में लोगों को क्या मिलता था मुझे यह जानने का अवसर मिला, जो वहां के स्पीकर साहब ने उन्होंने बताया कि 15 हजार किलोमीटर मुफ्त यात्रा । तनख्वाहें कितनी बढ़ा दी, और सहूलियतें उनको दी यह सारा का सारा जो है इसके पीछे भी कई अलग-अलग कारण हैं। यह जिस उद्देश्य से किया जा रहा है वह खास मदद करने का उद्देश्य है सो बात नहीं है ।

महोदया, दूसरी बात मैं आपको बता दूं कि फ्रीडम फाइटर्स. .

संसदीय कार्य विभाग में उपमंत्री (श्री कल्प नाथ राय): आपको क्या क्या चाहिए **(व्यवधान)**. . .

श्री सदाशिव बागाईतकर: पार्लियामेन्टरी डिप्टी मिनिस्टर आप दखल न दें । अरे, आपको क्या पड़ी है आप जरा सुनिये । मैं दूसरी. . (समय की घंटी)

उपसभाध्यक्ष [डा. (श्रीमती) नाजमा हेपतुल्ला]: अब समाप्त करिये ।

श्री सदाशिव बागाईतकर : मैं दूसरी बात कह रहा हूं । आप एम. पीज के लिए यह लाये लेकिन ऐसे एम. एल.एज भी हैं जो फ्रीडम फाइटर हैं । और उनके लिए भी यह दिक्कत है । अब मेरी समझ में नहीं आता है कि आपका यह कानून बनने से जो एम. एल. ए. हैं जो और उस किस्म के लोग हैं जिनके लिए दिक्कत पैदा हो रही है या तो आप रूल मेकिंग पावर हो, उस कान्सिडेर ले कर अवश्य करें । अगर नहीं होता है तो खाली एम. पीज. के लिए आप करेंगे लेकिन एम.एल.ए. जो हैं उनके लिए आप क्या करेंगे उनका भी सोचना चाहिये आपको । अन्त में मेरा निवेदन यह है कि मंत्री जी इसको हर सेशन में किसी तरह ला कर यह बढ़ाओ, यह घटाओ इस तरह की बात करने से कोई मतलब नहीं है। आप प्रिजाइडिंग आफिसर्ज की कान्फ्रेंस में एम. पीज. एल. एज. को जो काम करना पड़ता है उस दृष्टि से सुविधाओं में जो भी कमी है उसको सुधारने का अगर प्रयास करेंगे तो उसको कुछ उपयोगिता हमारे काम की बढ़ेगी इस दृष्टि से आवश्यक जो उपाय है इनका मेहरबानी कर के कराइये और हम लोग जो चुने हुए हैं उनको एक एलीटेस्ट क्लास बना कर अलग श्रेणी में रखने का कोई प्रयास किसी के दिमाग में है तो हम उससे सहमत नहीं हैं । यह गलत दृष्टिकोण है । आप और जन-साधारण के बीच की खाई को लम्बी करने में कोई अकल की बात होगी ऐसा मुझे नहीं लगता है ।

श्री सैय्यद सिब्ते रज़ी (उत्तर प्रदेश) : मोहतरमा वाईस चेयरमैन साहिबा, इसमें कोई शक नहीं कि आप जो भी मुल्क की आजाद फिजाएं हैं और नयी नस्ल को जो मौका मिला है आजाद मुल्क में रहने का यह हमारे उन शहीदों और उसके बाद उन सियासी कुर्बानियों के नतायत है जिसे हमारे मजाहिदीन आजादी ने मुल्क को आजाद करा-में दीं। यह जो अभी पेंशन है इसका फैसला पहली बार हमारे देश की वजीरेआजम श्रीमती इन्दिरा गांधी ने किया। उसे हम रुपये और सरमाए के तराजू में न तोल कर कौम की अकीदत की सूरत में नयी नस्ल की तरफ से नये हिन्दुस्तान की तरफ से उन पुरानी नस्लों वालों के लिए जिन्होंने कभी सोचा भी नहीं था कि उनकी कुर्बानियां एक दिन रंग लाएंगी और मुल्क आजाद होगा और मुल्क की आजादी के लिए उन्होंने जेल की अजीयतें सही कुर्बानियां दी यकीनन मौनिटरी एस्पेक्ट को देखा जाए तो यह जो भी फैसला किया गया उनकी खिदमत के मुकाबले में काफी नहीं था लेकिन फिर भी जो भी है अगर श्रद्धा की सूरत में देखा जाये तो एक आजाद कौम ने अपने उन सूरमाओं की खिदमत में जिन्दा हैं ऐसी उम्मीद करते हैं कि काफी दिनों तक जिन्दा रहेंगे अभी तक जो एनोमली थी, विरोधाभास था कि हम उनकी उन खिदमत के सिलसिले में कौम के लिए जो उन्होंने की, अगर पार्लियामेन्ट के लिए भी उन्होंने की तो दोनों में से एक पेंशन ले कर सकते थे। मैं समझता हूं कि इस छोटे से पीस आफ अमेंडमेंट से यह एनोमली यकिनन दूर हो जाएगी। मैं मोहतरिमा ज्यादा वक्त नहीं लेना चाहता न मैं चाहता हूं कि मुल्क की कुर्बानियों के सिलसिले में यह जो लेजिस्लेशन आ रहा है उसको अपने फायदे के लिए या जो मौजूदा मैम्बराने पार्लियामेन्ट हैं उनकी सैलेरी और अलाउन्सेज बढ़ाने के लिए मौका लेने की कोशिश करूं लेकिन इतना जरूर कहूंगा जैसे कुलदीप नायर साहिब के आर्टिकल का तरकरा शुक्ल साहब ने किया मैं समझता हूं कि इस मुल्क में एक तरह की साजिश चल रही है। बुनियादी जो चुने हुए इदारे हैं उसमें आने वाले मैम्बरों के खिलाफ किरदारकशी और करेक्टर असेसीनेशन का सिलसिला शुरू किया गया है मुख्तलिफ औकात पर ऐसे आर्टिकल आते रहते हैं जो मुल्क के आवाम के जेहन में ऐसा शुबहा पैदा करना चाहते हैं कि यह जो एम. पीज., एम. एल. एज. जो चुने हुए लेजिस्लेचर में पहुंचे हुये लोग हैं इस मुल्क की कोई खिदमत नहीं कर रहे हैं, सेवा नहीं कर रहे हैं। ये जितने भी डेमोक्रेटिक इंस्टीट्यूशंस हैं चाहे राज्य सभा हो, चाहे लोक सभा हो, चाहे राज्यों की विधान सभा हो, चाहे विधान-परिषद् हो, बेकार और बेवजह सी चीज हैं। इससे जनतन्त्र पर से चुने हुए नुमाइन्दों के ऊपर से देश के आवाम का भरोसा उठ जाएगा तो मैं समझता हूं कि इस इंस्टीट्यूशन की बका के लिए एक बहुत बड़ा खतरा पैदा हो जाएगा। इसलिए मोहतरिमा मैं इस मौके से फायदा उठाते हुए गुजारिश करूंगा उन उन अखबार वालों से जर्नलिस्ट्स से जो इस किसम की बातें करते हैं। अभी-अभी एक आर्टिकिल कुछ दिन पहले आया है जिसमें लिखा गया है कि एक करोड़ रुपया सालाना हवाई जहाज के ऊपर खर्च होता है एम पीज के आने जाने का। जो कमेटीज होती हैं जिसके लिए हमारे चुने हुए नुमाइंदे चाहे वे सिलेक्ट कमेटी के हों या ज्वाइंट कमेटीज के हों या जो मुख्तलिफ कमेटीज हैं उनके हों, जो अवाम की परेशानियों से जुड़े हुए मसायल को देखने के लिए, आन दी स्पाट सर्वे करने के लिए जाते हैं, इस सारे कन्टेक्सट का, इन चीजों का कोई तसकिरा उसमें नहीं लगता। ऐसा लगता है कि अपनी एक्सकर्सन ट्रिप के लिए हम उन एरोफोन्स का इस्तेमाल करते हैं। तो मोहतरमा मैं अर्ज करना चाहता हूं जैसा कि रुकुल जी ने कहा कि हमारी क्या सफरिंग है और किस तरह से हम मुल्क की खिदमत करते हैं। हम खुद यह नहीं कहते हैं कि हम किसी पर अहसान कर रहे हैं। यह रास्ता हमने खुद चुना है मुल्क की खिदमत करने का और जिस तरह से हमारी उन कायदीन ने मुल्क को आजाद कराने के लिए खिदमत की और नयी नस्ल ने, नये हिन्दुस्तान वालों ने उनकी खिराजे अकीदत की सूरत में, इंदिरा गांधी की सयासत में इस बात का फैसला किया कि उन्हें पेंशन मिलनी चाहिए। मौजूदा निजाम में जो लोग जम्हूरियत के इस एवाम में बैठे हुए हैं मुल्क में उन्होंने सियासी इन्कलाब की बात की, कोशिश की,

कुरबानियां दी और आज जो कुछ भी हो रहा है, जिस तरह से भी हो रहा है, एक नया निजाम लाने के लिए, एक आजय-आशी इंकलाब लाने के लिए आर्थिक स्वावलम्बिता और स्वतंत्रता लाने के लिए उसमें ये चुने हुए नुमाइंदे यहां काम कर रहे हैं। आगे आने वाले जमाने में हमारी खिदमत को अगर देखा जाए तो पार्लियामेन्ट के इस एवान के अंदर और लोक सभा के अंदर जो फैसले हुए हैं और जिस तरह से पार्लियामेंटेरियन ने उसमें कन्ट्रीब्यूशन दिया है वह यकीनन मुल्क की तवारीख का हिस्सा बन गया है और यकीनन आने वाली नस्ल हमारे इस कन्ट्रीब्यूशन को मानेगी। आज यह हो सकता है कि कुछ मफाद-परस्त लोग, कुछ वेस्टेड इंटरेस्ट के लोग, कुछ स्वार्थवश लोग देश के अवाम के दिमाग को गलत रास्ते पर ले जाने की कोशिश करें। लेकिन हमें यकीन है कि हमारा डेमोक्रेटिक इंस्टीटयूशन यह साबित कर चुका है कि आगे आने वाले जमाने में यह इंस्टीटयूशन कायम रहेगा। इन अल्फाज के साथ मैं यह जो एक छोटा सा संशोधन है इसका पूर्ण समर्थन करता हूं और आशा करता हूं कि आगे भी हम कोशिश करेंगे कि इस किस्म के कुछ और फैसले करें जिससे हमारे फ्रीडम फाइटर्स को जैसे उनकी मेडिकल एड का सवाल है, उनके सफर करने के इखराजात हैं, मदद पहुंचे।

दूसरी एक बात और अर्ज करना चाहता हूं गोहतरमा आखिर में कि जो वर्सा हैं फ्रीडम फाइटर्स के जिनको पेंशन मिलती है तो कभी कभी ऐसा होता है कि जो उनके डिपेंडेंट हैं उनको यह पेंशन मिलने लगती है। लेकिन उसमें कटौतियां की जाती हैं मैं समझता हूं कि वर्सा को उतनी ही पेंशन मिलनी चाहिए जितनी कि मुल्क की आजादी में कुरबानी करने वालों के लिए, उनके सम्मान के लिए रखी गयी है, उसमें कटौती नहीं करनी चाहिए। इन अल्फा-जात के साथ मैं इसका समर्थन करता हूं।

उपसभाध्यक्ष (डा. (श्रीमती) नाज्मा हेप-तुल्ला]: श्री राम लखन प्रसाद, संक्षेप में बोलियेगा, तीन मिनट है आपके... तीन मिनट तो आपको ढूंढने में ही निकल जायेंगे।

श्री राम लखन प्रसाद गुप्त (बिहार): मैं तीन ही मिनट में समाप्त कर दूंगा। महोदया, यह जो बिल है इसका मैं समर्थन करता हूं। यह बहुत ही आवश्यक था। जो पेंशन पाते हैं उनको, चूंकि स्वतंत्रता सेनानी का पेंशन है इसलिए यह न दिया जाए, यह बिल्कुल ही उचित नहीं था। इसलिए यह बिल जो लाया गया है, यह बहुत ही उचित है, मैं इसका समर्थन करता हूं। परन्तु मेरे पास एक चिट्ठी आई है एक्स एम पी की उन्होंने यह लिखा है कि 1976 के पहले जो बिल पास हुआ था उसके अंदर यह था कि जो एम पी पांच वर्ष पूरा कर चुकेंगे, उनको यह पेंशन दी जाएगी। 1981 में एक अमेंडमेंट हुआ और उसमें यह हुआ कि कुछ रोज कम भी हों तो उसको भी दी जाएगी। लेकिन 1981 में जो पास हुआ संशोधन उसको उसी समय से लागू किया गया। उसको भी रिट्रोस्पेक्टिव इफेक्ट नहीं दिया गया जिसके कारण कि बहुत जो पुराने एम पी हैं वे दुखी हैं। मेरे पास एक पत्र भी आया है इसमें कहा गया है कि इस सवाल को उठाया जाए। मैं समझता हूं कि उनकी यह मांग बहुत सही है। जब पहले रिट्रोस्पेक्टिव इफेक्ट था तो संशोधन होने के बाद 1981 में इसका प्रोस्पेक्टिव इफेक्ट क्यों होगा, रिट्रोस्पेक्टिव क्यों नहीं होगा। यह बात समझ में नहीं आती है। इसलिए मैं मंत्री महोदया का ध्यान इस ओर खींचूगां कि इस पर वह ख्याल करेंगें।

इस संशोधन के ऊपर बोलने के समय कुछ बात एम. पी. की आ ही जाती है, यद्यपि इस संशोधन से उसका सीधा सम्पर्क नहीं है। परंतु, मैं मंत्री महोदय का ध्यान खींचूगा कि एम. पी. को अभी तक – इस समय हरेक चीज की मंहगाई का सामना करना पड़ रहा है, पोस्टेज का भी, ट्रांस-पोर्ट का भी और अन्य सारी चीजों का भी और उसके बावजूद भी ज्वाइंट कमेटी जो बनी थी, उसने भी अपनी रिपोर्ट दे दी है। परंतु उसके बाद इसको लागू नहीं किया जा रहा है, या उसके ऊपर बहस करके, विचार करके कुछ किया नहीं जा रहा है। जब ज्वाइंट कमेटी से तमाम बातें तय हो गई हैं, तो उसको हाउस में विचार के

[श्री राम लखन प्रसाद गुप्त]

लिए रखना चाहिए और उस पर उचित निर्णय लेना चाहिए ।

आज भी जो यहां के एम. पीज. हैं, चाहे पाकिस्तान के हों, मलेशिया के हों, या जो विधायक हमारे यहां, हरियाणा के हैं, बिहार के हैं, महाराष्ट्र के हैं, उससे भी कम सुविधा यहां के सांसदों को मिल रही है ।

मैं मंत्री महोदय का ध्यान आकर्षित करूंगा कि इसको और टाले नहीं और हमेशा यह बात होती चली आई है कि इसको अगले सैशन में देखा जाएगा, तो मंहगाई तो अगले सैशन के लिए रुकी नहीं रहेगी । मंहगाई तो बढ़ती ही रहती है । इसलिए मंत्री महोदय इस तरफ ध्यान देंगे ।

उसके साथ ही साथ मैं यह कहना चाहता हूं कि आज जो पेंशन की रकम रु. 350 रखी गई है, यह बहुत ही कम है, कम से कम इसको पांच सौ तो करना ही चाहिए । अब आगे की मंहगाई क्या रूप लेती है, मैं नहीं कह सकता ।

एक माननीय सदस्य : तीन सौ रुपये ही है, पेंशन साढ़े तीन सौ रुपये नहीं है ।

श्री राम लखन प्रसाद गुप्त: देखिए, तीन सौ रुपये ही है । मैं तो साढ़े तीन सौ समझ रहा था – कि जब निकलूंगा तो साढ़े तीन सौ मिलेगा । तो यह तीन सौ तो बहुत ही कम है । मैं समझता हूं कि इसे पांच सौ करना चाहिए ।

मैं समझता हूं कि आपका तीन मिनट का समय हो गया । धन्यवाद ।

श्री राम पूजन पटेल (उत्तर प्रदेश) : उपसभाध्यक्ष महोदया, मैं संसद सदस्य वेतन, भत्ता और पेंशन अधिनियम 1954 के संशोधन विधेयक का समर्थन करता हूं । इसके माध्यम से मैं आपसे निवेदन करना चाहता हूं कि आज जो स्वतन्त्रता संग्राम सेनानी जिन्होंने देश को आजाद कराने में अपना पूर्ण योगदान दिया और उन्हीं की देन है कि आज हम सब यहां पर बैठ कर के विचार कर रहे हैं । मुझे खेद है कि संसद में ऐसा संशोधन पहले पेश किया गया, जिसके कारण से हमारे भूतपूर्व सांसदों को स्वतंत्रता संग्राम सेनानी की पेंशन नहीं मिलती थी जब कि उत्तर प्रदेश में हम लोग जानते हैं कि वहां पर पहले से ही भूतपूर्व विधायकों को दोनों पेंशन मिल रही है ।

लेकिन संसद में जो देश की सर्वोच्च पंचायत है, उसके अन्तर्गत यह क्यों भूल की गई, मैं समझता हूं कि इसका मुख्य कारण जो है अधिकारियों की कमजोरी है, या मंत्रियों की दूरदर्शिता की कमी के कारण ही ऐसा हुआ है । मैं स्पष्ट बात कहना चाहता हूं । बड़े-बड़े संशोधन विधेयक पेश करने से लोगों के दिमाग में होता है कि संसद सदस्य लोग अपनी सुविधा के लिए सब पेश किया करते हैं । आज दूरदर्शिता की बात यह होगी कि हमारे मंत्रिगण इस पर विचार करके जो ज्वाइंट सिलैक्ट कमेटी ने अपनी रिपोर्ट दी है या नहीं भी दी है, तो उसको कार्य मंत्रणा समिति में पेश करके संसद सदस्यों को क्या-क्या सुविधाएं देनी चाहिएं, क्या-क्या औचित्य है, उस पर विचार करके एक साथ सारे विधेयक को पेश करना चाहिए ।

1961 में रु. 51 प्रतिदिन दैनिक भत्ता देने का निश्चित किया गया था और आज इक्कीस साल बीत गये हैं, उसके बावजूद भी आज रु. 51 ही मिलता है और कितनी बड़ी मंहगाई बढ़ गई है । अगर संसद सदस्यों को अपने क्षेत्र में जाना पड़े, तो उनकी क्या हालत होती है, यह हर व्यक्ति जानता है और वेतन का जहां तक संबंध है, जो हम लोगों – एम. पी. को मिलता है, वही प्रदेश में सब एम. एल. एज. को मिलता है । मकान का वहां सब फ्री है, बिजली, पानी सब फ्री है । हम लोगों को हर चीज का पैसा देना पड़ता है और यही नहीं है, अगर विधायक लोग चाहते हैं तो किसी को अपने साथ में प्रथम श्रेणी में यात्रा करवा सकते हैं । लेकिन एम. पी. चाहे अपने किसी घनिष्ठ मित्र को लावें या परिवार के लोगों को लावें, तो उसको दूसरी जगह सैकण्ड-क्लास में बिठलाना पड़ता है । यह कहा जाता है कि आप लोगों को अटैंडेंट दिया गया है । मैं समझता हूं कि हमें उन को अटेन्ड करना पड़ता है । इस लिए आवश्यक है कि शीघ्र से शीघ्र जो हम लोगों को अटैंडेंट दिया

जाता है उस को भी प्रथम श्रेणी में कर दिया जाय ।

मैं आप लोगों से कहना चाहता हूं कि जब हम क्षेत्र में दौरा करने जाते हैं तो हम लोगों को जीप का प्रयोग करना पड़ता है । जीप के बिना किसी संसद-सदस्य का काम नहीं चल सकता । जैसा हमारे भाई सकूल जी ने कहा, एक डीजल जीप हर एम. पी. को मिलनी चाहिए और उस पर जितने भी सरकारी टैक्सेज हैं उन को माफ कर दोना चाहिए जिस से उस को सुविधा मिल सके ।

इसी के साथ-साथ मैं एक सुझाव देना चाहता हूं । हमारा टेलीफोन का बिल जो आता है वह बहुत गलत आता है । हम लोगों को 15 हजार लोकल काल फ्री हैं इस के साथ ही साथ एक लिमिट लगा देनी चाहिए कि इतने रुपये तक के ट्रंक काल फ्री करने के लिए आप आथराइज्ड हैं, इतने रुपये तक ट्रंक-काल आप फ्री कर सकते हैं ।

मैं आप को बताऊं हम लोगों की क्या दुर्दशा है । बैंक के जो एम्पलाईज हैं, उन के जो पियन हैं, चपरासी हैं, उन को डेढ़ हजार तनख्वाह मिलता है । हम लोगों का कम्पेरीजन उन से किया जाता है । ईमानदार, स्वतन्त्र, निष्पक्ष और निर्भीक वातावरण में काम करने का अवसर एम. पीज. को दिया जाना है तो मैं निवेदन करूंगा कि एम. पीज. की जो दिक्कतें हैं उन के सम्बन्ध में हमारे मंत्री जी शीघ्र से शीघ्र निर्णय करें । इस के साथ ही मैं इस विधेयक का समर्थन करता हूं कि स्वतन्त्रता सैनानियों को दद्दा और रेल पर यात्रा करने की सुविधा दी जाय, बस पर यात्रा करने की सुविधा दी जाय । ऐसा हो जाय तो मैं समझता हूं कि हम लोगों का यहां आना सार्थक होगा । जयहिन्द ।

SHRI GULAM MOHI-UD-DIN SHAWL (Jammu and Kashmir): Madam Vice-Chairman, I welcome (he Bill. The only thing is this is like Dr. Johnson's difinition of 'slow'—"tardiness of locomotion". That is the case with our Government. They move very slowly. Some-

/ time$_s$ there is a piece of legislation which i$_s$ just an eye-wash, that there is "some deficiency of some months in the 5-year term and, therefore, they must get pension. Today we know that ex-MPs can get and should get freedom fighters' pension. That is welcome, no doubt. But to cut short th$_e$ matter, the amount of that pension is quite inadequate, and that be raised to Rs. 500/-. Besides this, all those ex-MPs must get their medical facilities to which they are entitled. Just as the saying goes, the nearer th? church, the farther from the Lord, so is the case here. Sitting MPs are perhaps unknown to the present Government. They do not $_s$ee the plight of (he sitting MPs. It is with anguish that I say that we want to live with self-respect. For that these TA. DA and salary are quite inadequate. When (he prices £re so exorbitant and when we have to live a particular style of life and maintain a big paraphernalia, our salary, TA and DA do not suffice. Perhaps they feed journalists like Kuldin Nayyar who day in and day out say tha(the Government is spending $_s$o much on MPs' salaries, etc. which is quite wrong. Tn any case, when we see our counterparts in poor neighbouring countrie, like Sri Lanka, Surma and other places who ar$_e$ paid far more than what we get, we find that the poorest MP paid in the world is the MP from Tndia. in this biggest democracy. So, as far as our salary, TA and DA are concerned, much harm is done by those rules which ar$_e$ quite anomalous. The rules say that we can bring our spouses to Delhi once and back home in a session. It is very strange that in this situation of law and order we are supposed to leave our spouses here and travel beyond Delhi because there is no free ticket for the spouse and she has to $_s$tay here. This is quite anomalous. There are so many such anomalie$_s$ in those rules. I do not know whose brain was behind these rules. But in the process we all suffer.

As far as the output or performance of a Member of Parliament is concerned, his salary, TA and DA must be commensurate with the work be puts in. My friend spoke about Advocates and Doctors I am an Advocate of the High Court. As an Advocate I used to get three 'imes of

[Shri Gulam Mohi-ud-Din Shawl]

what I get now. But then my life style w;iS different. Now I have to be in Delhi because I am a Member of Parliament. Those of us who are Advocates have si ill to attend to our cases in the High Couits and Supreme Courts we have our own cases there, but because of our work in the Parliament we cannot attend to those cases. The whole of our time is taken away by Parliament. Even during inter-sessions we have to attend the meetings.

Tn 1980 a petition was submitted. Hundreds of Members of Parliament had signed (hat petition. Nothing came out of it. Only promises were given that such and such thing will be done and the Finance Ministry is looking into those demands. We had made suggestion even with regard to intermediate journeys. You allow us a particular number of journeys during the session. The total comes to twelve. You allow us to use this facility during inter-session. Then Parliament's time will not be lost and we will be benefited by that. That too is under consideration. So, we go from pollar to post and there iq no coordination with regard to these points in the Ministries concerned. They only give promises and do nothing *(Time Bell).* There are so many points. You know, madam, that we r,re all one. whether we belong to the ruling party or to the opposition parties or independents group. We are all one in this respect because we are the hardest hit people. Perhaps you, as Member of Parliament, can subscribe to this view, Only the Ministers think that they are above Member, of Parliament. But they forget that they are there because of their being Members of Parliament. So, T beg of them to kindly look into our demands. demands.

Even MLAs and MLCs from even a poor State like Jammu and Kashmir get far more than what we get as Meml-of the biggest legislature in the country, representing the biggest democracy. So, in all humility I submit that the Government should take this up seriously and come forward with a comprehensive Bill incorporating all that has been said by the Joint Select Committee. In fact that too is not sufficient. Anyway that would be enough for the time being as far as our salaries, TA and DA are concerned. All other amenities such as power and water should be free. Besides, we have no arrangement for typing assistance or for a personal assistant. These can be provided by the Government. Rent, etc. should be borne by the Government and allowances such as TA and DA should be enhanced.

उपसभाध्यक्ष [डा. (श्रीमती) नाजमा हेपतुल्ला]: रामानन्द जी, आप ने एक अमेंडमेन्ट भी दिया है। आप उसे पेश करते समय बोल लीजिएगा। या आप अभी बोलना चाहेंगे।

श्री रामानन्द यादव (बिहार): मैं अभी बोल लेना चाहूंगा।

उपसभाध्यक्ष [डा. (श्रीमती) नाजमा हेपतुल्ला] :लेकिन थोड़ा सा बोलियेगा। कुल एक घंटे का समय है इस के लिए।

श्री रामानन्द यादव : मैं कम ही बोलूंगा महोदय, मैं इस बिल का समर्थन करता हूं। मेरे साथियों ने चाहे वे विरोध पक्ष के हों या सरकारी पक्ष के, सभी लोगों ने एम. पी. के दुख की कहानी कही है चाहे उनके आवास का सवाल हो, चाहे पानी का हो, चाहे सैलरी का हो या आवागमन और दूसरे इमाल्यूमेंट्स का, उन सभी पर काफी प्रकाश डाला है। चाहे हमारे बहुत से साथी जो उस तरफ बैठे हुए हैं जैसे मोरारका जी, पीलू मोदी साहब, बागाईतकर साहब, और भी सम्पन्न व्यक्ति हैं जो कभी न कभी इसका विरोध करते हैं, लेकिन जब यह पास हो जाता है तो लाभ इसका सभी लोग उठाते हैं। यह केवल इंडिकेट करता है कि हम सब इस मामले में एक हैं और हमारा दुख दूर हो, इसमें कुछ सुधार हो, रियलिस्टिक ढंग से, व्यावहारिक ढंग से सरकार को इस पर विचार करना चाहिए न कि आइडियलिस्टिक बनना चाहिए। आइडियलिस्टिक बनने से करप्शन बढ़ता है, यह बात कोई छिपाकर रख ले, किसी न किसी तरह से हमारे मित्रों को कहीं न कहीं से इंतजाम

करना ही पड़ता है और करते भी होंगे। लेकिन जो आदमी इतनी तन्ख्वाह में रहता है उसकी क्या हालत है, क्या गति है, जो लोग इसके बारे में छींटाकसी करते हैं, उनको भी देखना चाहिए कि आज कोई भी एम. पी. ऐसा नहीं है चाहे वह दक्षिण भारत का हो या एंग्लो का हो, उसके यहां कोई न कोई उपस्थित रहता है और चाय और खाना तो उनको देना ही पड़ता है। जितना फर्नीचर है उससे ज्यादा फर्नीचर लेना पड़ता है और सरकार का जो डिपार्टमेन्ट है जो एमिनिटीज प्रोवाइड करता है वह किस तरह से हमको अफैक्ट करता है, हमारे हाउस-होल्ड अफैयर्स को कैसे अफेक्ट करता है, यह आपको भी मालूम है। टूटा-फूटा फर्नीचर आपके घर में आएगा, उसको लौटाना पड़ता है। ...(व्यवधान)

श्री रामलखन प्रसाद गुप्त : महोदया, हमने शिकायत की सी. पी. डब्लू. डी. में तो वह कहते हैं जो साला, बहन मां को गाली देता है उसका काम हो जाता है। जो सीधा बोलता है उसका काम नहीं होता। हम मां बहन लगाकर गाली देना कहां से सीखें ? ....(व्यवधान)

श्री रामानन्द यादव : महोदया, मैं सरकार से चाहूंगा कि इस एर सरकार को प्रैक्टिकल व्यू लेकर विचार करना चाहिए। मैं विशेष रूप से फ्रीडम फाइटर्स के बारे में बात करना चाहूंगा। मैं खुद फ्रीडम फाइटर हूं। चार वर्ष तक जेल में रहा हूं। हमारे एम. पी. की जितनी एमिनिटीज हैं उनका रिव्यू कीजिए, प्रैक्टिकल अनुभव के आधार पर देखकर उसमें सुधार लाइए। नहीं लाइएगा तो अच्छी बात नहीं होगी। आप भी महसूस करते हैं, हम भी महसूस करते हैं लेकिन कहते नहीं हैं। मैं सरकार से कहूंगा कि आप इस पर विचार कीजिए और उसका रिव्यू कीजिए और प्रैक्टिकल ढंग से रिव्यू कीजिए। ऐसा नहीं कि आइडियालाजिकल बन जाइए। नहीं तो करप्शन बढ़ेगा। उसमें दूसरों का काम चल जाएगा लेकिन जो सीधे सादे एम. पी. हैं, मिनिस्टर हैं, उनकी दुर्गति हो जाएगी।

उपसभाध्यक्ष महोदया, मैं फ्रीडम फाइटर्स के सम्बन्ध में कहना चाहूंगा। सरकार की इनकम का जो बन्धन था उसको 1-8-80 से उठाया तो बड़ा अच्छा किया। लेकिन हमारे जो फ्रीडम फाइटर एम. पी. हैं जो रिटायर हो चुके हैं उन्हें तो पेंशन मिलती नहीं थी। लेकिन उनके लिए कुछ नहीं किया गया। मैं एक एम. पी. को जानता हूं जो फ्रीडम फाइटर हैं।

He is Shri Shankar Prasad Singh of the Lok Sabha who hails from my district. He is a freedom fighter and he spent three years in the UP and Bihar jails. When he retired,

उन्होंने अप्लाई किया, उस बेचारे को नहीं मिला और जब आपने इनकम स्लैब हटाया तो मैं एम. पी. रहते हुए भी फ्रीडम फाइटर्स पेंशन ले रहा हूं 300 रुपए की। तो इस अनौमली को दूर करने के लिए सरकार ने जो बिल पेश किया है यह बड़ा सराहनीय है। लेकिन आप देखिए कि फ्रीडम फाइटर्स की संख्या अब बहुत कम रह गई है। और फ्रीडम फाइटर, स्वतंत्रता सेनानी लोगों ने जब देश की आजादी की लड़ाई लड़ी तो कभी भी हमने नहीं सोचा था कि हम असेम्बली के मेम्बर होंगे, पार्लियामेंट के मेम्बर होंगे, मिनिस्टर होंगे। इस घर में होंगे और अपने देश में इस तरह की शासन व्यवस्था कायम करेंगे। यह कभी नहीं सोचा था। हमारे सामने एक ही सुप्रीम उद्देश्य था कि देश को आजाद कराना है और इसके लिए बड़ी से बड़ी कुर्बानी करने के लिए तैयार रहते थे। मुझे याद है जब जय प्रकाश जी नेपाल की जेल में बन्द थे, हमारे भा जी को मालूम है हमने उनको छुड़ाने के लिए बहुत कोशिश की। उस समय -- वहां पर गुरखा सैनिक थे। हम लोग जब प्रकाश जी को छुड़ाने गए तो उन्होंने हम पर गोली चलाई लेकिन फिर भी हम उनको जेल से छुड़ा लाए। हम इधर सात-आठ लोग थे और उधर 80 के करीब गोरखा सैनिक थे। हम जो आठ-दस आदमी थे उसमें से केवल 5-7 आदमी ही जिंदा हैं। उनमें

[श्री रामानन्द यादव]

से एक सूर्य नारायण सिंह थे जो गोली के शिकार हुए और मारे गए। वह स्वतंत्रता भारत में मरे हैं और पुलिस की गोली से मरे हैं। हमारा उद्देश्य छुड़ाना था उनको। हमें यह डर जरूर था कि हम 8-10 लोग हैं और वे 80 के करीब गोरखा सैनिक हैं, हम मारे जाएंगे लेकिन फिर भी हम लोगों ने कब्जा किया और उनको छुड़ा लाए। आज उस ब्रिटिश इम्पेरेलिज्म के फ्रीडम फ्राइटर की याद करिए, बसरी, फ्रांस, जापान, जर्मनी के फ्रीडम फाइटर की याद करिए जिनको लड़ाई जीतने के बाद, आजादी मिलने के बाद जमीन दी गई थी। उनके परिवार वालों को पेंशन मिली थी। लेकिन भारत के स्वतंत्रता सेनानियों को आपने क्या दिया? धन्य है हमारी श्रीमती इन्दिरा गांधी जिन्होंने इस देश को स्वतंत्रता सेनानियों को जिन्होंने भारत को आजादी दिलाई जिसकी वजह से हम पार्लियामेन्ट में बैठे हुए हैं उनको पेंशन मुहय्या कराई। यह उनकी सूझ है, उनकी देन है। भारतवर्ष के स्वतंत्रता सेना जिनका इतिहास आगे के 200 वर्षों में 1000 वर्षों में लिखा जाएगा और उस समय के लोग पढ़ेंगे कि इन लोगों ने क्या किया। श्रीमती इन्दिरा गांधी ने उस दुख को समझा, दर्द को समझा और पेंशन मुहय्या की। आज आपको मालूम नहीं है कि बहुत से स्वतंत्रता सेनानी ऐसे हैं जिनका घर लूट गया, जो बरबाद हो गए। उनकी सारी सम्पत्ति लूट ली गई, कुर्क कर दी गई। वे बेघर हो गए। उनमें से बहुत से लोग आज भी जिंदा हैं। बिहार के रामनन्दन मिश्रा जो स्वतंत्रता सेनानी हैं आज डेथ बैड पर हैं। इने-गिने स्वतंत्रता सेनानी रह गए हैं। कुछ बीमार पड़े हुए हैं। क्या इन लोगों के लिए कोई इतिहास बना है? क्या उनके बाल-बच्चों की नौकरी के सम्बन्धमें कोई चिन्ता की गई है? मैं पूछना चाहता हूं कि आई. एन. एस. के सैनिकों को जिन्होंने स्वतंत्रता दिलाई, क्या उनके लिए हमने कुछ किया? इस देश को आजाद कराने में मैं कांग्रेस वालों को ही नहीं कहता, कांग्रेस में आप में से भी बहुत से लोग थे, चाहे जिस पार्टी के भी थे, उस वक्त सभी लोग देश की आजादी के लिए लड़ते थे। चाहे कम्युनिस्ट पार्टी के लोग हों, सोशलिस्ट पार्टी के लोग हों, फार्वर्ड ब्लाक के लोग हों, चाहे किसी पार्टी के हों सब लड़ते थे, एक झंडे के नीचे लड़ते थे और लड़ कर देश को आजाद कराया। क्या आपने उनको कुछ दिया? आप उनको सिर्फ 300 रुपए पेंशन देते हैं। कितनों को आपने जमीन दी? आई. एन. ए. के आदमियों को, सैनिकों को आपने कोई जमीन दी? मोपला का जो विद्रोह हुआ उनके विद्रोहियों को आपने कुछ दिया? कुछ नहीं दिया। उनके लिए सरकार को जो कुछ करना चाहिए था, कुछ नहीं किया। हम फ्रीडम फाइटर को 300 रुपए मिलते हैं। इसमें हम क्या कर सकेंगे। इसको बढ़ाने की आवश्यकता है। हम मर जाएंगे, हमारे स्वतंत्रता सैनानी मर जाएंगे तो उनकी वाइफ को, उनकी स्त्री को 200 रुपए मिलेंगे लेकिन जहां मेडिकल एड कुछ नहीं मिलेगी। केन्द्र में तो मेडिकल एड देने की बात नहीं है लेकिन जहां तक मेरा ख्याल है कुछ स्टेट गवर्नमेन्टस देती हैं। केन्द्रीय सरकार को भी मेडिकल एड का प्रबन्ध करना चाहिए। स्वतंत्रता सेनानी के बाल-बच्चों को या उनके घर वालों को कम से कम आप नौकरी तो दीजिए। उनके परिवार के लोग पढ़े लिखे बैठे हुए हैं कोई पूछता नहीं है। वे घूमते फिरते रहते हैं। जो आई. एन. ए. के लोग पड़े हुए हैं उनको आप जमीन दीजिए ताकि वे बस सकें। बहुत से स्वतंत्रता सेनानी ऐसे हैं, एम. पी. लोग हैं, यहां पर हैं जो रिटायर हो चुके हैं। कभी-कभी हमारे यहां आते हैं मैं उनका नाम नहीं लेना चाहता हूं। गरीब तबके के आदमी हैं। वे आते हैं तो कहते हैं कि किराया तो दे दीजिए, टिकट काट दीजिए। मैं जानता हूं कि सभी एम. पीज. जनता सम्पन्न नहीं हैं। रिटायर हो जाते हैं तो उनकी हालत अच्छी नहीं रहती है। कई दफा हमने कहा है कि जो एम. पीज. रिटायर हो जाता है उसको फ्री रेलवे पास मिलना चाहिए ताकि वे

दिल्ली आ सके और कुछ तीर्थाटन कर सके। स्वतंत्रता सेनानियों के आर्गेनाइजेशन ने भी इस प्रकार की मांग की है। श्री मोरारजी भाई तो इसको बन्द करने जा रहे थे। लेकिन जब स्वतंत्रता सेनानियों ने डिमोस्ट्रेशन किया तो वे इस पेंशन को बन्द नहीं कर सके। स्वतंत्रता सेनानीयों ने रिजोल्यूशन भी इस सम्बन्ध में पास किए हैं। अब बहुत कम स्वतंत्रता सेनानी रह गए हैं। इसलिए आप उनको फ्री रेलवे पास दीजिए ताकि वे अपने धर्म के अनुसार तीर्थाटन कर सकें और देश का भ्रमण कर सकें। मैं चाहूंगा कि सरकार को स्वतंत्रता सेनानियों की पेंशन को रिव्यू करना चाहिए और जो लोग जमीन चाहते हैं उनको जमीन दी जानी चाहिए। आपने आइ. एन. ए. के लोगों को और सुभाष के लोगों को जमीन दी। उसी तरह से मोपाला विद्रोहियों को भी जमीन दी जानी चाहिए। मोपाला विद्रोह में बहुत से ऐसे लोग थे जिनकी जमीन छीन ली गई थी । उनको जमीन दी जानी चाहिए। बिहार में आदिवासी क्षेत्र में देना भगत की यही स्थिति थी। यह कानून भी बनाया गया था कि आदिवासियों की जमीन उनको वापस दी जाए। मैं चाहूंगा कि जिन लोगों की जमीन स्वतंत्रता आन्दोलन में छीन ली गई थी उनको वह जमीन वापस दी जाए। मैं यह भी कहना चाहता हूं कि अभी हमारे देश में स्वतंत्रता सेनानियों का कोई इतिहास नहीं है, उनका कोई इतिहास होना चाहिए।

उपसभाध्यक्ष [डा. (श्रीमती) नाजमा हेपतुल्ला]: आपको बोलते हुए 10 मिनट हो गए हैं। अब आप खत्म कीजिए। आपने अपने पाइन्ट्स कह दिए हैं। दूसरे लोगों को भी मौका दीजिए।

श्री रामानन्द यादव : ठीक है, मैं बैठ जाता हूं।

SHRI SANKAR PRASAD MITRA (West Bengal): Madam, Vice-Chairman, I congratulate the Government for introducing this Bill. The freedom fighters' pension is paid to those who had made sacrifices and had undergone sufferings in Ihe struggle for freedom. Their high patriotism, their]ove for the motherland, their heroic adventures to be freed from th$_2$ shackles of imperialism have today turned India into a sovereign socialist secular democratic republic. Therefore, if the Government has thought it fit to give them pensions, for their patriotic sacrifices, they should not be deprived of any other pension that they may be entitled to by virtue of their becoming Members of Parlian

Madam, I am connected with many organisations of ex-freedom fighters and ex-revolutionaries in Bengal which was ;n the vanguard of th$_e$ struggle for freedom, both violent and non-violent. I was particularly responsible for the opening of the Martyrs' Gallery in September, 1958 by Rashtrapati Dr. Rajendra Prasad at the Mahajati Sadan—a dream of Netaji Subhash Chandra Bose fulfilled by Dr. Bidhan Chandra Roy. I am personally aware of the miserable economic plight of many of the ex-freedom fighters and ex-revolutionaries particularly in these hard days. Some of ihem find it difficult to maintain even a minimum standard of existence with the pension that they get from the Government. Madam, the Central Government has. also taken a peculiar decision, *i.e.* those who had spent, I believe, about five years in the cellular jail at Port Blair get a pension of Rs. 500/. a month. But those who have spent th; same number of years in the mainland, including those who have spent the same number of years at the Deoli detention camp$_i$ 15 miles away from the Rajasthan desert where German prisoners used to be kept in the First World War, get a pension of only Rs. 300 per month. On what basis the Home Ministry has made this classification, 1 do not know. In any event, Madam, I am happy that th$_e$ Government, through this Bill, has chosen to show some respect to the freedom fighters which, in my opinion, they richly deserve.

We have been told by the hon. Minister that about 200 or 250 persons would be benefited by this amendment and a sum of only Rs. 7.50 lakhs would be spent by

[Shri Sankar Prasad Mitra]

the Government. Ther$_e$ are various other anomalies in this particular Act, I mean the parent Act, which have been referred to already by the other speakers who have participated in this debate. I do not want to repeat those anomalies, but I hope that the hon. Minister would be pleased to consider the introduction of a mor$_e$ comprehensive Bill to remove those anomalies a$_s$ quickly as possible.

With these few words, Madam, I lend my $_s$upport to this Bill.

SHRI AMARPROSAD CHAKRA-BORTY (West Bengal): Madam Vice-Chairman, the hon. Minister stated that through this Bill they are giving recognition to those persons who sacrificed for the freedom struggle and that they are making some special provision regarding that. On principle, we have no objection because from our Organisation, I mean trie All India Freedom Fighters' Organisation of which I am the Vice-President—I am the Working President of our State unit$_i$ and Mr. Mitra also addressed many of our meetings—we were pressing for thi$_s$ for a pretty long time though individually, Madam, we did not accept it. Not only myself but Mr. Shahadullah and Mr. Makhan Paul also passed several years in jail in those days. But we thought that taking this pension would devalue the service rendered by the freedom fighters. But for those who are needy, those who are in bad need of thi$_s$ help, the Government has cone out and giving this sanction, anj I congratulate the Government for this. But I want to point out one thing. There is a likelihood of discrimination. An argument has been advanced by somebody jn this House about the question of discrimination. I want the hon. Minister to consider this aspect. Already there is one discrimination. Only the Andaman prisoners are given the maximum amount. Though w$_e$ are not taking anything$_i$ neither the Tamra Patra nor the money, even though we spent years in jails, but for those who are taking this help, why is this discrimination? As Mr. Mitra has pointed out—he raised' this question in our meetings—when we attend, cd the meeting along with Yadavji—Gianiji was the Home Minister at that time —we raised this question with the Government. But the Government has not given any serious thought to this question.

SHRI RAMAN AND YADAV: Gianiji is also a freedom fighter. Now, he is the President.

SHRI AMARPROSAD CHAKRABOR-TY: Now, I think, the Government will consider that aspect of the matter. If the Government do not consider this matter, it will create some misunderstanding or a sort of discrimination. There are many Government servants at the Centre and~in_/-the States who are also freedom fighters. But their pension will not be allowed to be increased. Only a few M.Ps. will be getting the benfit out of this measure. The Central Government employees and the State Government employees who are freedom fighters will not be able to get two pensions. They will be able to get only one pension. I think this aspect of the matter should also be taken into consideration and it should be seen that there is no discrimination in this matter.

Madam, Vice-Chairman, we support the Bill but all the discriminatory things, I think, should be gone into by the Government and the Government must bring forward a comprehensive Bill which will also include the other points which have been raised by hon. Members, like Shri Sukul and Shri Yadav. The Government should bring forward a comprehensive Bill regarding these amenities. I would not like to repeat the points which have been raised by my hon. friends but I would only say that they have force and substance. I hope the hon. Minister will think over the matter because these points are full of substance.

With these words, Madam, I support the Bill and I conclude my speech.

THE VICE-CHAIRMAN [DR. (SHRI-MATI) NAJMA HEPTULLA]: Shri Dinesh Goswami, not here. Mr. Matto, you wanted to mention one point. But please do not make a speech, just mention the point.

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir): Madam, Vice-Chairman, I congratulate the hon. Minister for having brought forward this measure for the purpose of giving relief to the freedom fighters. In this connection, Madam, I would like to point[1] out to the Minister that there is a misunderstanding—Hon. Minister, kindly listen to me—with regard to the interpretation of freedom fighters, so far as the State of Jammu & Kashmir is concerned. Madam, we have had different periods of time. Firstly, there was the period from 1931 to 1938 and in 1938 the national movement was converted into the National Conference. Then came 1947. Then we have the period from 1947 to 1953 and all that. This has created a lot of misunderstanding and different interpretations are being given to identify as to who is a freedom fighter and who is not. 1 would request the hon. Minister that this is a small matter and if he would go over to Srinagar personally in September and sort out this thing with the State Government as to who are the eligible people, and who can be defined as freedom fighers, it would solve a great problem. Because only when they are categorised as freedom fighters they can be eligible to receive and entitled to the benefits for which the hon. Minister has brought forward the present Bill.

With regard to anomalies, I would wish to bring one very interesting anomaly to the notice of the hon. Minister, although it concerns the Joint Committee on Salaries and Allowances of Members of Parliament. But I would make a reference just in passing. From Srinagar to Jammu there is a distance of 300 Kms. and at the rate of Re. 1 a kilometre we are entitled to Rs. 300 for this journey.

THE VICE-CHAIRMAN [DR. (SHRI-MATI) NAJMA HEPTULLA]: Mr. Matto, you have already made your point. Please resume your seat now.

SHRI GHULAM RASOOL MATTO : The air passage from Srinagar to Jammu costs Rs. 170. I would request the hon. Minister that it should be provided in the Rules that a journey allowance of Re. 1 a Km., or the cost of the air travel, whichever is less, should be paid. With regard to the spouse, at present the rail ticket only is given. But what about the road journey of 300 kilometres for which the spouse is not entitled to anything at the moment? I would request the hon. Minister *to* look into this aspect of the matter because it is impossible for the spouse to come to Delhi after having had to cover a road journey of 300 kilometres without payment. These are the- two points. Thank you, Madam.

SHRI R. RAMAKRISHNAN (Tamil Nadu): Madam, please listen to me. I am on a point of order. *(Interruptions).*

SHRI U.R. KRISHNAN (Tamil Nadu): Madam, please allow Mr. Ramakrishnan to spenk.

THE VICE-CHAIRMAN [DR. (SHRI-MATI) NAJMA HEPTULLA]: There is no question of the party fighting over it here. *(Interruptions).*

SHRI R. RAMAKRISHNAN: Madam, I am on a point of order. Please listen to me. There are various instances in this House when a Member was called and he was not present, but he was given an opportunity to speak subsequently.

THE VICE-CHAIRMAN [DR. SHRI-MATI) NAJMA HEPTULLA]: All right, do you want to speak? But please be very brief.

SHRI R. RAMAKRISHNAN: Madam, for you personal information and for the information of the House, I may say that our party co-operates next to your Congress (I) Party. We do not take part in many things. Let it be on record that the All-India A.D.M.K. is funtioning in a very helpful manner with the Government.

THE VICE-CHAIRMAN [DR. (SHRI-MATI) NAJMA HEPTULLA]: Agreed, agreed.

SHRI SYED SIBTE RAZI: Madam, when you are in the Chair, you do not belong to any party.

SHRI R. RAMAKR1SHNAN: I said the party, I said the Congress (I).

> THE VICE-CHAIRMAN [DR. SHRI-MATI) NAJMA HEPTULLA]: All right, please start.

SHRI R. RAMAKRISHNAN: Madam Vice-Chairman, this Bill before us is a very simple one, very straightforward one and a most welcome one. Though unfortunately, I was one year old when freedom was granted to this country by the Briitsh, and I did not have the opportunity of taking part in the freedom struggle, my heart and my whole sympathies as well as my admiration go out to the great valiant freedom-fighters who participated in that freedom struggle. This is a small amendment whereby those people who had the good fortune of fighting during the freedom struggle and at the same time now are having the good fortune of serving the people and have become Members of Parliament, should get both the pensions— and the ex-Members of Parliament. This is a most appropriate and welcome measure which has been brought forward by the Government.

Only two points in this connection I would say; I am not going to talk about facilities for the MPs which definitely deserve a second look and the hon. Minister of Parliamentary Affairs, when he met the leaders of the parties, promised to go into it and he said that a Bill will come in the next session, for which I am thankful to him.

I would submit only two points for hon. Mr. Venkatasubbaiah. One is, Netaji Subhash Chandra Bose was one of the greatest persons who gave his life—he died in accident; it is said. His ashes, there has been a demand, should be brought to India and kept in a big memorial. Prime Minister also has been approached and She promised to look into it. I want to know whether the Government will come forward by taking some action in this regard.

Secondly, in 1974, the number of freedom lighters was 78,000. In 1980, the number was 118,000. I am talking of those getting pensions. And in 1982, I am told, the number is somewhere about 130,000. Normally, with the passage of time, I think, the freedom fighters will die. But here the number is going on increasing. I am not suggesting anything otherwise; perhaps because everybody did not know about these pensions and the people started applying for it a little late. The only thing I would request the government to bear in mind is that the criterion by which this pension is given, the number of years in jail, etc. should not be diluted. Please keep a close watch so that in the year 2000 A.D. we may not land up with the number of freedom fighters at 200,000 against all natural law's. Thank you.

उपसभाध्यक्ष [डा. (श्रीमती) नाजमा हेपतुल्ला]: श्री शिवचन्द्र झा, अभी बोलिएगा या थर्ड रीडिंग में।

श्री शिव चन्द्र झा (बिहार) : अभी।

उपसभाध्यक्ष [डा. (श्रीमती) नाजमा हेपतुल्ला]: थोड़ा सा बोलियेगा ।

श्री शिव चन्द्र झा : उपसभाध्यक्ष महोदया, मैं इस विधेयक का स्वागत करता हूं। वह एक एनामली थी कि एक्स एम. पी., सेनानी का पेंशन नहीं ले सकते थे, अब लेंगे यह अच्छी बात है। यह सेनानियों को पेंशन देने की बात, जो चर्चा आई यह बहुत दूरदर्शिता का काम था। मैं कभी-कभी सोचता हूं कि पंडित जी ने यह क्यों नहीं चलाया, जब इस पर हम लोग कहा करते थे । पंडित जी तो बहुत दूरदर्शी थे, योग्य थे, बहुत व्यस्त थे, उनके पास बहुत सी समस्याएं थीं और उनका दृष्टिकोण था कि हम सब के लिए पैसे के लिए थोड़ा काम करते हैं, इसलिए थोड़ा लड़े थे ? पुराना दृष्टिकोण उनके सामने था। खैर नहीं हुआ, देरी से हुआ लेकिन मान्यता हुई उन लोगों की जो देश के

लिए लड़े थे और हालत उन लोगों की बहुत बदतर थी। मैं अपनी आंखों से जिले में देखता था। यह कार्यक्रम चलाने से अब राहत आ गयी है दूसरा रूप हो गया है। इसलिए यह बहुत अच्छी योजना चलाई गयी है। अब उसकी तफसील में मैं नहीं जाना चाहता हूं सिर्फ इतना ही कहना चाहता हूं कि अभी जो रकम उनको दी जाती है तीन सौ रुपया वह बहुत कम है मंहगाई में, उसको पांच सौ करना चाहिए और दूसरी बात, स्वतंत्रता सेनानियों की बहुत सी दरख्वास्तें हैं। इन्होंने बताया कि दरख्वास्तें बढ़ रही हैं। यदि बोगस हैं तो आप उनको हटाईये लेकिन जो जायज दरख्वास्तें हैं उनको एक्सपेडाइट क्यों नहीं करते हैं। मेरे सामने केसेज आये हैं मैंने जैल सिंह जी को लिखा। उन्होंने दिलचस्पी ली और दो तीन में मैंने एक्सपेडाइट कराया। तो क्यों एम पी को लिखना पड़े। आपके सामने जो क्राईटेरियन है, जो उस पर फिट करते हैं उनको देते जाईये। यह रेड टेपिज्म जो आपका चलता है, इसको जल्दी खत्म कीजिए।

अभी नेताजी की बात उठायी गयी पेंशन लेने की बात पर। उनकी जो धर्मपत्नी हैं, जो वियना में रहती हैं उसकी आर्थिक हालत ठीक नहीं है। हम लोग वियना में थे कोशिश की थी मिलने की लेकिन पता नहीं लगा था। आप मीरा बेन को पेंशन देते थे, वहां हमारी एम्बेसी के जरिये उनको मिलती थी। तो नेताजी के जो अंकल हैं, उनको भी आप क्यों नहीं देते हैं। भले ही वे दरख्वास्त नहीं दें आप आफर तो कीजिए। इस पर आप गौर कीजिए।

जहां तक मौजदा एम. पीज. की बात है सुविधाओं के लिए, तो हम लोगों को काम इफीशियेंटली करने के लिए सुविधाएं दी जाती हैं, यह अच्छी बात है। आप जानते हैं कि बहुत सी सुविधाएं हैं लेकिन एक दो सुविधाएं ऐसी हैं जिनमें आपको खर्चा ज्यादा नहीं करना पड़ेगा, अभी दे सकते हैं जैसे टेलीफोन है। जो टेलीफोन का है, आप सटेंन लिमिट तक अलाउ करते हैं और यदि लोकल काल नहीं है, वह ट्रंक-काल करता है, तो ट्रंक-काल के हिसाब में वह एडजस्ट क्यों नहीं कर लेते? तो ट्रंक-काल को भी आप सटेंन लिमिट तक फ्री कर दीजिए और नहीं तो अभी जो लोकल काल इस्तेमाल नहीं करता है, तो उसको ट्रंक काल में एडजस्ट कर लें। मुझे मालूम हुआ है अनैक्सी से कि इस पर विचार हो रहा है।

अब दो बातें हैं, उपसभाध्यक्ष महोदया, एम. पी. को अपने इलाके से संबंध रखना पड़ता है, अपने क्षेत्र में घूमना पड़ता है, सभी के पास जीप नहीं है। यह रू. 31 से रू. 51 की सुविधा 1969 में हुई थी। विभूति मिश्र कमेटी से पहले हम लोग रु. 31 पाते थे, तब रु. 51 पाने लग गये। तो विभूति मिश्र कमेटी में दो सुविधाएं बहुत कारगार थीं, जीप की सुविधा क्षेत्र में घूमने के लिए डी.एम. देगा -- वह सुविधा नहीं दी है। तो इस पर सरकार विचार करेगी कि जो एरिया का डी.एम. है, वह एम.पी. को जीप दे देगा ताकि वह जनता से कान्ट्रेक्ट कर सके। यह सुविधा होनी चाहिए।

सेक्रेटरी की भी बात उठी थी। विभूति मिश्र ने इसको चलने नहीं दिया। हम लोग दौड़ते हैं कागज-पत्र के लिए हमेशा व्यस्त रहते हैं। तो आप जैसे और सुविधाएं देते हैं, सेक्रेटरी की सुविधा होने से हमारा काम आसानी से बढ़ेगा।

तब फौमिली पास की बात यहां उठी है। उसको आप पर्मानेन्ट कर दें। बहुत से कार्यकर्ता रहते हैं, एक सैकण्ड-क्लास का और कर दें, सैकण्ड-क्लास तो है ही, इससे काम में एफिशेंसी आ जाएगी।

इन्हीं शब्दों के साथ मैं चाहूंगा कि सरकार इस पर विचार करे और बाकी ज्वाइंट कमेटी से भी जो सलाह आई है, वह कर दे। तो यह कुछ ऐसी सुविधाएं हैं जिनको देकर आप एम.पी. को काम करने के लिए एफिशेंट बनाएंगे।

[श्री शिव चन्द्र झा]

इन्हीं शब्दों के साथ में इसका समर्थन करता हूं।

SHRI P. VENKATASUBBAIAH: Madam Vice-Chairman, I have lo strike a personal note that' I am qualified to pilot this Bill. I am one of the oldest Members of Parliament, having been in Parliament for 25 years and I am also a freedom fighter. Madam, there is a general consensus in regard to the necessity for bringing this amending Bill before this House.

Madam, this Bill is limited in its scope. Through this amending Bill, an ex-Member of Parliament can draw pension both as an ex-Member and as a freedom fighter. Since this matter has come up for discussion, it is but natural that Members have raised other issues also, though they may not pertain exactly to this amending Bill. This is very natural. Only one Member from the opposition has struck a discordant note. He belongs to the CPI(M). He was opposed to any sort of pension to freedom fighters or to Members of Parliament. Madam, this has been the case all through in both Houses of Parliament, that some Members from the other side criticise whenever Government proposes to enhance the facilities that are to be given to Members of Parliament. But at the same time, they also draw, along with others, the enhanced pension or salary, whenever such an increase takes place. *{Interruptions)*

SHRI DIPEN GHOSH (West Bengal): You do not know. *{Interruptions)* he is not like that. *{Interruptions)* He is not drawing the freedom fighter's pension. *{Interruptions)*

SHRI P. VENKATASUBBIAH: I am not referring to .. *{Interruptions)*

SHRI NIRMAL CHATTERJEE (West Bengal): If you want, we can hand over everything. We know all of you. *{Interruptions).*

SHRI DIPEN GHOSH: You bring forward a Bill, to reduce the salaries and allowances of Members of Parliament. We shall support it. *{Interruptions)*

SHRI P. VENKATASUBBIAH: I am asking them a straight question. *{Interruptions)*

SHRI DIPEN GHOSH: You bring the Bill. We shall support it. *{Interruptions)*

SHRI P. VENKATASUBBIAH: Why are you getting so much agitated? I have not said anything. *{Interruptions)* You must listen to me also. *{Interruptions)*

SHRI DIPEN GHOSH: You bring forward a Bill reducing the salaries and" allowances of M.Ps., we wil lsupport it.

{Interruptions)

SHRI NIRMAL CHATTERJEE: Ant Lilay is your product, we did not produce it.

उपसभाध्यक्ष (डा. (श्रीमती) नजमा हेपतुल्ला): बैठ जाइये आप सब लोग, मिनिस्टर साहब बोल रहे हैं, उन को बोलने दीजिए।

SHRI NEPALDEV BHATTACHAR-JEE (West Bengal): Why should he make Such a statement? Let him withdraw these words. *{Interruptions).* It is an insblt to a Member who is not drawing salary and he says that he is drawing it.

AN HON. MEMBER: He is talking about all Members of Parliament.

SHRI DIPEN GHOSH: On behalf of the CPI(M) Members, we call upon the Minister to bring forward a Bill reducing the salaries and allowances of M.Ps and we shall Support his Bill.

SHRT AMAR PROSAD CHAKRABORTY: Madam Vice-Chairman, if I have followed it correctly... .*{Interruptions).*

SHRI DIPEN GHOSH: This Bill is not meant for the freedom fighters. This seeks

to give benefit to all the ex-M.Ps. I am asking, will the ex-Central Government employees and the freedom fighters be entitled to both the benefits? *{Interruptions)*

SHRIMATI USHA MALHOTRA (Himachal Pradesh): What is this? I am on a point of order and he is not allowing me to Speak. *(Interruptions).*

SHRI AMAR PROSAD CHAKRABORTY: I do not know whether the hon. Minister understood Mr. Shahedullah correctly or not, but I think Mr. Shahedullah supported him while adding one thing probably he may be incorrect—that this may raise a question of discrimination. So, I think the hon. Minister probably could not. . . . *(Interruptions).*

SHRI P. VENKATSUBBA1AH: I would like to clarify the position. Let me have my say. I was referring to the salaries and allowances of the Members. Whenever this matter was raised, there has been a sort of opposition or criticism from some members belonging to the opposition parties. What I have said. .. .*(Interruptions).* Please give me the benefit of my talking. I never interrupted you when you poke. The salaries and allowances have been enhanced. The D.A. has been enhanced from time to time. But whenever this proposal has been brought before the Parliament, there has been some opposition from the opposition Parties, and still they continue to enjoy some of the facilities or amenities that are provided to all Members of Parliament.

SHRI DIPEN GHOSH: So, what? *(Interruptions)*

SHRI NIRMAL CHATTERJEE: Don't try to bully us by shouting. *(Interruptions)*

SHRI P. VENKATASUBBAIAH: I did not mean any inSinnuation for any Member. I have got great respect for all the Members. *(Interruptions).*

SHRIMATI USHA MALHOTRA: You don't ev«n know how to speak.

SHRI NEPALDEV BHATTACHAR-JEE: We know, we know how to sqeak.

SHRIMATI USHA MALHOTRA: You don't know. *(Interruptions).*

SHRI NIRMAL CHATTERJEE: You do not know how to talk.

SHRIMATI USHA MALHOTRA: You do not know how to talk. The Minister is on his legs, you must know that. You do not want to listen to anything.

SHRI DIPEN GHOSH: Are you prepared to reply to one question? Is he prepared, is the Government prepared to give both the benefits to ex-Central Government employees and the freedom fighters? *(Interruptions)*

SHRI P. VENKATASUBBAIAH: The hon. Members are unnecessarily excited. *(Interruptions).*

THE VICE-CHAIRMAN (DR. (SHRIMATI NAJMA HEPTULLA): Nothing is being recorded .

श्री हरी शंकर भाभड़ा (राजस्थान) : मेरा प्वाइंट आफ आर्डर है ।

उपसभाध्यक्ष [डॉ. (श्रीमती) नाजमा हेपतुल्ला] : जब मिनिस्टर साहब बोल रहे हैं तो उनको बोल लेने दीजिए । बाद में कहिएगा ।

श्री हरी शंकर भाभड़ा : आप सुन तो लीजिए । मेरा प्वाइंट आफ आर्डर यह है कि माननीय मंत्री जी ने अभी यह कहा है कि हम जब कोई भी एमीनिटीज पार्लियामेंट के मेम्बरों के लिए बढ़ाते हैं तो कुछ विरोधी दल के लोग उस का विरोध करते हैं, लेकिन बाद में उन एमीनिटीज का उपभोग भी वे करते हैं । मेरा प्वाइंट आफ आर्डर यह है कि इस सदन में सरकार बहुत से कानून लाती है और बहुत से कानूनों का विरोध हम लोग करते हैं टूथ एंड नेल, लेकिन जब वह कानून पास हो जाता है तो उस के बाद क्या उन को हम लोग नहीं मानते ?

उपसभाध्यक्ष [डा. (श्रीमती) नाजमा हेपतुल्ला]: कृपा कर उन को बोल लेने दीजिए । फिर आप को मौका मिल सकेगा ।

SHRI P. VENKATASUBBAIAH: Madam, various suggestions have been made with regard to providing amenities to Members of Parliament. This is a sovereign body. Member of Parliament are law-makers and it is the constant endeavour of the Government to see (hat necessary amenities are provided to Members of Parliament We are trying to evolve a sort of consensus so that necessary action can be taken either by legislation or by some administrative decision to provide these amenities to Members of Parliament.

Mr. Sukul made a very relevant suggestion. It requires earnest consideration by the Government. As I have told you this Bill is very limited in scope. Ex-Members of Parliament who are freedom fighters could not draw pension from both the sources. In order to remove that difficulty, this Amendment Bill has been brought.

Some Members have also mentioned about medical facilities and have urged that such facilities should be provided to ex-Members of Parliament. I am happy to inform the House that in almost all the States, they have provided medical facilities to ex-M.Ps also. I have got the statistics but I do not want to take much time of the House. But ex-Members of Parliament and also freedom fighters are getting medical facilities. If there is any difficulty in getting such facilities, the hon. Members may bring such cases to the notice of the Government and we will certainly address ihe various State Governments to provide such facilities to the freedom fighter*. —

It is to the credit of our Prime Minister that she first introduced this amending Bill to provide pension to ex-M.Ps. It is also to her credit that she honoured the various freedom fighters who sacrificer' for the freedom of this country. Ii is our Prime Minister who has recognised these freedom iters and they are being honoured. It is not in terms of rupees, annas and paise; the recognition is of their services in the cause of the country's freedom. That is the intention. And only recently the pension has been raised for freedom fighters from Rs. 200 to Rs. 300. In the case of Scheduled Caste freedom fighters and women freedom fighters, the period of imprisonment has been reduced from 6 months to 3 months.

Several Members have also urged that the widows of the freedom fighten-oiuSt get as much recognition as the freedom fighter was getting. That is also under the active consideration of the Government

My friend also suggested about identifying the freedom fighters from Jammu and Kashmir. We are also looking into that matter. They are part and parcel of our freedom movement and they raised the banner of revolt und;r the able leadership of Sheikh Abdullah and fought against the tyrannical rule of the Maharaja.

About other matters, Madam, Shri Shiv;i Chandra Jha also mentisned iomethin'T about giving freedom pension to Netaji's widow. Madam, I will certainly communicate this matter to the Prime Minister for her consideration. About the increased number of freedom fighter?. I would like to inform the House that it is noi though the number is increasing, because there is an Advisory Committee constitute I to advise the Home Ministry with regard to the categories of freedom Tighten. Many freedom movements, though they may not be connected with the freedom movements of 1942 or the Salt Satyagrah or the Quit India Movement, partial'.'riy, for instance the Moplah rebellion in Malabar, have been recognised as *ire. lorn* movements; then the INA mutiny; , 11 also there is under consideration the Ifaldia movement in Calcutta. *(Interruptions)* These are the freedom movements. There ore other movements that have taken place which ultimately resulted in the Quit India

Movement launched by the Father of the Nation. The country had been prepared since 1857, which was the first war of independence which was fought and subsequently there were various movements in the States which paved the ground for the fight for freedom that was led by the Father of the Nation. The Advisory committee has been recommending all these freedom movements also to be recognised for the purpose of giving pension -*md* they have been included. That is why the number of freedom fighters must have gone up. But we are taking care to see that bogus persons are eliminated and they are denied freedom pension.

श्री शिव चन्द्र झा : देरी क्यों होती है इनके मामलों में?

SHRf P. VENKATASUBBAIAH: I may assure on the floor of the House that whatever pending applications are there, they will be expedited. As a matter of fact, there is a separate department for that purpose. I may assure my friend Mr. Shiv_. Chandra Iha that all these pending app'i-cation»> will be expedited, because I know how the freedom fighters feel since I had that inspiration in me when I had participated in the freedom Struggle. We know their difficulties. All these matters will be taken into consideration.

This is only a small amending Bill to provide pension to ex-Members of Parliament who are freedom fighters and I hope the House will give its unanimous approval for this amending Bill.

SHRI AMARPROSAD CHAKRABORXI: What about Government servants who are also freedom fighters?

SHRI I\ VENKATASUBBAIAH' I told you just now.

SHRI SANKAR PRASAD MITRA: Would you also consider about the discrimination between those who snent five years in the Cellular lail in Port Blair and those who spent the same number of year.4 in tin mainland?

THE VICE-CHAIRMAN [DR. (SHRIMATI) NAJMA HEPTULLA]: Same think you are referring to.

SHRI P. VENKATASUBBAiAH: This matter will be further examined. I cannot say anything off-hand.

श्री रामानन्द यादव: महोदया, इसमें फ्रीडम फाइटरर्स जो भारत सरकार की नौकरी में हैं, जैसे श्री विद्यानन्द दुबे जेल से छूटे तो उन्होंने आइ.ए.एस कंपीट किया और वह क्वालिफाइड किये आज वह रिटायर होने वाले हैं और रिटायर होने में गवर्नमेंट की पालिसी रही है कि जो फ्रीडम फाइटरर्स हैं वह जब रिटायर होने लगता है तो उसको दो वर्ष का इन्क्रीज मिलता है, पेंशन मिलती है सर्विस की। ऐसे लोगों के केसेज पर विचार करना चाहिए । हम जानते हैं कि विद्यानन्द दुबे हमारे साथ थे, तीन वर्ष तक जेल में थे। जब छूटे तो उन्होंने आई. ए. एस. कंपीट किया और आज भारत सरकार के उच्चे पद पर हैं, उनका रिटायरमेंट हो रहा है । उनके एक्सटेंशन आफ सर्विस पर भी विचार किया जाना चाहिए ।

SHRI AMARPROSAD CHAKRABORTY: That is extension.

SHRI RAMANAND YADAV: I am talking of extension of service^ not pension.

SHRI AMARPROSAD CHAKRABORTY: Extension of service, not pension.

THE VICE-CHAIRMAN [DR. (SHRIMATI) NAJMA HEPTULLA]: Now the question is:

"The the Bill further to amend the Salary, Allowances and Pension of Members of Parliament Act, 1954, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN [DR. (SHRIMATI) NAJMA HEPTULLA]: We shall

now take up clause-by-clause consideration Of the Bill.

Clause 2 *was added to the Bill.*

THE VICE-CHAIRMAN [DR. (SHRI-MATT) NAJMA HEPTULLA]: Mr. Yadav, you have got an amendment on clause 1. Are you going to withdraw it?

Clause 1 *(Short title)*

SHRI RAMANAND YADAV: Madam, I beg to move:

"That at page 1, line 3, clause 1 be re-numbered as sub-clause (1) thereof and *after* clause (1) as so re-numbered the following sub-clause shall be *inserted,* namely:—

'(2) It shall be deemed to have come into force on the 1st day of January, 1980."

सरकार से मेरा यह सुजेशन है कि यह बिल जो आप लाये हैं इसमें जो इन्कम की स्लैब रखी है इसको आप 1-1-80 से रखा है। संसद सदस्य जो रिटायर कर गये हैं उनको 1-1-80 से ही पेंशन लेने का हक हासिल होना चाहिए। मेरा सिर्फ इतना ही कहना है कि नियम बनाते समय इस चीज का आप ध्यान रखें। (व्यवधान)

The question was proposed.

श्री हुकमदेव नारायण यादव (बिहार): 1972 में क्यों नहीं मिलें। (व्यवधान)

THE VICE-CHAIRMAN [DR. (SHRI-MATI) NAJMA HEPTULLA]: Are you pressing your amendment?

SHRI RAMANAND YADAV: No. I withdraw it.

The amendment was, by leave withdrawn.

THE VICE-CHAIRMAN [DR. (SIIRI-MATI) NAIMA HEPTULLA]: The question is:

"That clause 1 stand part of the Bill". *The motion was adopted.*

Clause 1 *was added to the Bill.*

The Enacting Formula and the Title were added to the Bill.

SHRI P. VENKATASUBBAIAH; Sir, I move.

"Tli.it the Bill be passed." *The question was proposed.*

श्री राम लखन प्रसाद गुप्त: मुझे कुछ कहना है।

उपसभाध्यक्ष [डा. (श्रीमती) नाजमा हेप-तुल्ला]: आपने रिक्वेस्ट तो दी नहीं। आप बोल चुके हैं। अब क्यों समय बरबाद कर रहे हैं। उन्होंने थर्ड रीडिंग के लिए कहा था। वह बोलेंगे।

श्री रामलखन प्रसाद गुप्त: इतने टाइम में मेरी बात समाप्त भी हो जाती। मैं यह पूछना चाहता हूं कि ये जो स्वतंत्रता सेनानी हैं धीरे-धीरे जो समय बीतता जाता है उनकी संख्या घटनी चाहिए जबकि इनकी संख्या बढ़ती ही जा रही है। यह कैसे बढ़ती जा रही है इसकी क्या आप कोई जांच करायेंगे?

SHRI HAREKRUSHNA MALLICK (Orissa): Madam, I have got a very small point. I think the Bill may be. simplified by just saying that the .freedom fighter's pension can be obtained by anybody who deserves it whether he is an ex-Member or present Member or an ;x-Government servant or whatever it is. That will satisfy everybody. There will be no discrimination then. That is num-one. Secondly, when any House is dissolved, whether it is Lok Sabha or an Assembly, it should not affect the pension of the Members because it is not the fault of the Members that the Government failed. Once a person is elected, his full term of five years should be counted for the purpose of pension. In this context, I name one Hon'ble Member of the Constituent Assembly and Provisional Parliament who fell short of five years by only 26 days: he is Mr. Sondhi and he is living in difficulties in Western Court. He is not getting the pension.

Then there have been some allegations or satiers in the press that MPs make a fortune and Ministers mint money by lotting out their houses. These are the satires made in the press. *(Interruptions)* But they do not know that the premises of many of the MPs and Ministers are under 'zabardakhal", under the unauthorised occupation of people whose bonafides are not known. I am affected personally because in my house at 25, Ashok Road somebody is occupying the open space and two garages for the last so many feats Apart from being a nuisance, it is a security risk also. T have made complaints but .nobody listens neither the police nor *the* Directorate of Estates nor the Ministry concerned.

Another point is about telephones.

THE VICE-CHAIRMAN [DR. (SHRIMATI) NAJMA HEPTULLA]: Is it about the Housing Ministry or this Ministry.

SHRI HAREKRUSHNA MALLICK: I am drawing the attention of the Government. The House may direct the concerned Ministry.

The last point is that two telephones are given to us as amenities, one in Delhi and another in our constituency. I find that these two telephones are crucifying nails.

I have not received my pay for thee years from May 1979 till last February..

उपसभाध्यक्ष [डा. (श्रीमती) नाजमा हेप-तुल्ला): यह इसमें रिलेवेन्ट नहीं है। बहुत समय हो गया है, अब आप खत्म कीजिये ।

SHRI HAREKRUSHNA MALLICK ; As has been suggested by my honourable friend, the limit of 15000 calls for telephones may cover phonograms or trunk calls provided there is no STD. I have not got STD. So I cannot complete 15000 limit. So, the honourable Minister concerned, Mr. Stephen, who is very stiff, may please, consider regarding this. I think the Minister of Parliamentary Affairs will also consider this.

THE VICE-CHAIRMAN DR. (SHRIMAT1) NAJMA HEPTULLA) : The question is "That the Bill be passed."

The motion was adopted.

ALLOCATION OF TIME FOR DISPOSAL OF GOVERNMENT LEGISLATIVE AND OTHER BUSINESS

THE VICE-CHAIRMAN [DR. (SHRI MATI) NAJMA HEPTULLA]: I have to inform Members that the Business Advisory Committee at its meeting held today, the 3rd August, 1982, allotted time for Government Legislative and other Business as follows ;

BUSINESS	TIME ALLOTTED
1. Consideration and return of the following Appropriation Bills, as passed by Lok Sabha	
(a) The Appropriation (Railways) No.3 Bill, 1882.	1 hr.
(b) The Appropriation (No.3) Bill, 1982.	2 hrs.
2. Discussion on the Resolution seeking approval for the continuance in force of the Proclamation issued by the President on 19th March, 1982, in respect of the state of Azaam.	1 day
3. General Discussion on the Assam Budget for 1982-83.	
4. Discussion on the Resolution seeking approval of the notification of the Government of Assam dated 5th May, 1982, regarding declaration of certain services of Assam as essential services,	
5. Consideration and return of the Assam Appropriation (No. 2) Bill, 1982, as passed by Lok Sabha.	